

No.15-02/2024-Restg.
 Government of India
 Ministry of Communications
 Department of Telecommunications
 (Restructuring Section)
 20, Ashoka Road, Sanchar Bhawan, New Delhi-1
 Dated: 11.12.2024

OFFICE MEMORANDUM

Subject: - Selection to the post of Member in Telecom Disputes Settlement and Appellate Tribunal -reg.

The undersigned is directed to forward herewith a copy of advertisement alongwith its annexures (English & Hindi) for inviting applications from interested and eligible persons for selection to the post of Member, Telecom Disputes Settlement and Appellate Tribunal (TDSAT), for wide publication/dissemination in respective High Courts.

Encl. : As above.

Digitally signed by
 Prince Tomar
 Date: 11-12-2024 15:12:09
 (Prince Tomar)
 Under Secretary (Restg.)
 Tele: 2303 6178
 Email: prince.tomar@nic.in

To,

The Registrar
 (All High Courts)
 (through email)

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/07/2024/ 6359

Date : 21/12/2024

Copy forwarded to following for information and necessary action:-

1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
2. Registrar (Admn.), RHC, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHC, Jaipur through their P.S.
3. Hon'ble Judges who have retired in December, 2022 and thereafter.
4. All the Judicial Officers of District Judge cadre who are going to retire on or before 31.12.2025.
5. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

Prince Tomar
 20/12/24
 Registrar (Admn.)

No.15-02/2024-Restg.
Government of India
Ministry of Communications
Department of Telecommunications
(Restructuring Section)

Room 510, Sanchar Bhawan
20, Ashoka Road, Sanchar Bhawan, New Delhi-1

Dated: 10th December, 2024

Vacancy Circular

Subject: - Selection for the post of Member in Telecom Disputes Settlement and Appellate Tribunal-reg.

1. **Tribunal:-**The Telecom Disputes Settlement and Appellate Tribunal (TDSAT) is an Appellate authority established under the Telecom Regulatory Authority of India Act, 1997 to hear various appeals under the Telecom Regulatory Authority of India Act, 1997. The Tribunal exercises jurisdiction over Telecom, Broadcasting, Information Technology, Airport tariff matters and Aadhaar related matters under the TRAI Act, 1997 (as amended), the Information Technology Act, 2008, the Airport Economic Regulatory Authority of India Act, 2008 and Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 & Aadhaar and Other Laws (Amendment) Act, 2019 respectively. Headquarter of TDSAT is situated at New Delhi.

2. **Vacancy:** - Applications are being invited for the following anticipated vacancy:

Post	Place	Date of Vacancy
Member	TDSAT HQ, New Delhi	13-09-2025

3. **Qualification, Eligibility, Tenure, Salary etc:-** The qualifications, eligibility, tenure, salary and other terms and conditions of the appointment of a candidate shall be governed under the provisions of the **Tribunal Reforms Act, 2021** (hereinafter referred to as 'the said Act) and **Tribunal (Conditions of Service) Rules, 2021** (hereinafter referred to as 'the said Rules) in terms of which the present position is shown below:-

3(a) **Qualification:** (As per Chapter-II, Section 10-(b) of the said Rules):-*A person shall not be qualified for appointment as Member unless he is a person of ability, integrity and standing having special knowledge of, and professional experience of, not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, telecommunications or any other matter which is useful to the Telecom Disputes Settlement and Appellate Tribunal".*

3(b) **Age:** (As per Chapter II, Section-3(1) of the said Act):- A person who has not completed the age of fifty years shall not be eligible for appointment as a Member.

3(c) **Tenure:** (As per Chapter-II, Section-5(ii) of the said Act):- The Member of the Tribunal shall hold office for a term of four years or till he attains the age of sixty-seven years, whichever is earlier.

3(d) **Salary & Allowances:** (As per Chapter-IV, Section-10(2) and Section-11 of the said Rules):- The Member shall be paid a salary of Rs. two lakh twenty-five thousand per month and shall be entitled to draw allowances and benefits as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. Other facilities are admissible as per the provisions of the said Rules.

4. **Procedure for selection:** - The Search-Cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

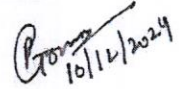
5. **Application Procedure:-** Applications of eligible and willing officers are requested through proper channel(whenever applicable) and are accompanied with:-

- (i) bio-data in the proforma at Annexure-I.
- (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (for serving Government employees only).
- (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer.
- (iv) cadre clearance(for serving Government employees only).
- (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III.
- (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

The application, complete in all respect may be sent to the following address, physical copy by post and soft copy by email, latest by 31st January, 2025 till 05-30 PM.

Shri Ramanuj Dey
Deputy Secretary to Govt. of India
Room No.1011, Sanchar Bhawan
20 Ashoka Road, New Delhi-110001.
Ph: 011-23036235.
email: ramanuj.dey@nic.in

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
7. Advertisement and Prescribed application form can be downloaded from Ministry's/ Tribunals website (<http://www.dot.gov.in> & <http://www.tdsat.gov.in>)
8. Any application received after due date / without necessary Annexure as mentioned above, will not be entertained.


10/12/2024

(Prince Tomar)

Under Secretary to the Govt. of India

Distribution

1. DDG(IT), DoT - for uploading on DoT's website
2. Registrar, TDSAT - for uploading on TDSAT's website
3. All Ministries/Departments - for wide publicity
4. E-Office, Notice Board, DoT

Annexure-I

Space for
photograph duly
signed by
candidate

1. Name:
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :
7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (*wherever applicable*).

10. Write up on adjudicating experience of the applicant (200 words) [*Wherever applicable*]

11. Experience alongwith brief write up in handling : Details of Such cases
Cases before relevant Courts/Tribunals/ (Reported cases/Unreported Cases
[if applicable]

12. Proof of Experience, including
Enrolment/Registration No. as an
Advocate/CA etc. [*For candidates other than
Govt. or Judicial officers*]

13. Annual Income along with copy of latest
ITR [*For Candidates other than
Govt. or Judicial Officers*]

14. Write up on 05 major achievements
(200 words each)

15. Awards/honours/Publications, if any :

16. Affiliation with the professional bodies/
Institutions/societies/or any other body
Including political party.

17. Additional information, if any, which :
You would like to mention in
support of the application for the
post.

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I am found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date :

Signature of the candidate

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDEING AUTHOTITY

(Applicable to Serving officials)

1. Certified that the particular furnished by Shri/Smt/Kum..... are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum----- during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each page of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----is enclosed.

(Name & Signature of the controlling officer with seal)

Annexure-III

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :
including batch /year/ cadre etc. ,
wherever applicable
7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the :
agreed list or list of Officer of
Doubtful Integrity (if yes, details to be given)
9. Whether any allegation of misconduct :
Involving vigilance angle was
examined against the officer during the
last 10 Years and if so with what
result.
10. Whether any punishment was awarded to :
the officer during the last 10 years and if
so, the date of imposition and details of
penalty.

11. Is any disciplinary/ criminal proceedings :
or charge sheet pending against the
officer as on date (if so, details to be
furnished, including reference number, if
any of the Commission)

12. Is any action contemplated against the :
Officer as on date (if so, details to be
furnished.

Date:

(NAME AND SIGNATURE)